

(b) whether it is also a fact that the Officer has been re-employed after his retirement in January, 1967 only to clear the arrears which his successor refused to take over; and

(c) if so, the steps, taken by Government to effect economy in administrative expenditure by avoiding such extension and re-employment and to provide opportunities to the new engineers?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD):** (a) and (b). A Director of the Power Wing of the Central Water and Power Commission who retired in January, 1967, has been re-employed as Officer on Special Duty from 5-10-1967 to 30-9-1968 to examine proposals for amendments to electricity enactments, as no other officer was available with adequate knowledge and experience for this special assignment.

(c) Extension/re-employment beyond the age of superannuation is granted only in exceptional circumstances solely in the interest of work.

#### **Small Pox Eradication Programme**

6756. SHRI MAHANT DIGVIJAI NATH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal under consideration of Government for the complete eradication of small pox in the country;

(b) if so, the names of States where the work has already started; and

(c) the progress made so far in this regard?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):** (a) and (b). The National Smallpox Eradication Programme is in opera-

tion in all the States and Union Territories.

(c) Since the launching of the Programme in the last quarter of 1962, out of a population of 524.04 million (mid-year estimated population of 1968), 86.87 million primary vaccinations and 493.07 million revaccinations have been carried out. The Programme is being intensified this year.

#### **Import of Apochlorin from U.S.S.R.**

6757. SHRI MAHANT DIGVIJAI NATH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Russian doctors have invented 'Apochlorin', a new medicine for high blood pressure;

(b) whether there is any proposal under consideration to import the above medicine;

(c) whether there is any proposal under consideration of Government to set up a factory for the production of the above medicine with the collaboration of the U.S.S.R. Government; and

(d) if so, the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHI):** (a) Government have no information.

(b) to (d). Do not arise.

#### **Printing and Circulating of Fake Currency Notes**

6758. SHRI MAHANT DIGVIJAI NATH:  
SHRI RAM SINGH AYARWAL;  
SHRI ANBUCHESZHIAN;  
SHRI DEIVEEKAN;  
SHRI BEDABRATA BARUA;  
SHRI D. N. DEB;  
SHRI R. R. SINGH DEO:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a gang, who was engaged in printing and cir-

culating forged notes, has been unearthed recently as reported in the Hindustan of the 22nd March, 1968;

(b) if so, whether some arrests have been made in this regard;

(c) the details of denominations of which they have printed the notes and the value of forged notes recovered from them; and

(d) the steps which Government propose to take in this regard?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI):** (a) Yes, Sir. A gang alleged to be engaged in the printing and circulation of forged currency notes has been unearthed by the Crime Branch CID Bombay City.

(b) Twelve persons have been arrested so far.

(c) The accused persons are alleged to have printed forged notes mainly in the denomination of rupee two. So far 10,059 rupee-two, 1 rupee-hundred and 7 rupee-five forged notes of the total value of Rs. 20,253 have been recovered.

(d) The offences relating to counterfeiting of currency and bank notes come under the Indian Penal Code which already provides for deterrent punishment. The State Police would be taking necessary action to punish the offenders in accordance with the provisions of the Indian Penal Code and in consultation with the Central Bureau of Investigation under the Ministry of Home Affairs, where necessary.

**Irrigation by Madhya Pradesh Rivers**

6759. **SHRI NITIRAJ SINGH CHAUDHARY:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total power generated and areas of other States irrigated from rivers coming from Madhya Pradesh, State-wise;

(b) the catchment area of the above rivers in Madhya Pradesh and the quantity of water supplied annually by the said State river-wise; and

(c) the benefits, if any, Madhya Pradesh gets in return?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD):** (a) to (c). State-wise details of area irrigated as at the end of 1966-67 under Major and Medium projects, located on rivers starting from Madhya Pradesh are given below:

Name of State	Area irrigated (thousand acres)
Andhra Pradesh	1111
Bihar	858
Gujarat	200
Maharashtra	64
Orissa	1285
Rajasthan	246
U.P.	1015
TOTAL	4779
Say 4.78 m. acres.	

The catchment area of major river basins in Madhya Pradesh are given below:

River basin	Catchment area in M.P. (sq. miles)
1. Yamuna (Chambal Sindh Betwa & Ken)	54,100
2. Ganga (Tons & Sore)	23,400
3. Narmada (Banjar, Hiran, Sher, Shakkar, Tawa)	33,100
4. Mahanadi (Seotrath, Pairi, Jonk, Hasdeo)	29,800
5. Godavari (Wainganga, Indravati, Sabri)	25,000
6. Other basins (Tapi, Mahi etc.)	5,800
TOTAL	1,71,200